

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 22/TT/2014

Date: 2.3.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under sub-section (4) of Section 28 and Section 79 (1) (d) of Electricity Act 2003 for determination of Fees and Charges for Fibre optic communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links **(Part-II)** in Northern Region of for the period 2009-14

Sir,

Please submit the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 20.3.2015:-

- (i) Reason for not installing Fibre optic of 735.546 km (4488-3752.454 km);
- (ii) Whether data transfer on this link has started? (Necessary certificate from RLDC may be enclosed to certify that the asset is in use);
- (iii) Position in regard to the commissioning of total optic fibre (whereas it has been indicated as 3752.354 km in the Table at page 13 of the petition, the actual total works out to 3752.454 km).

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (Legal)